

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 11/81 SCHEDULED TO BE HELD ON 14.06.2011 BUT ACTUALLY HELD ON 29.06.2011.

The Meeting No. 11/81 of Norms Committee-II was held on 29.06.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K.Funda, AD	MSME
4.	Ms. R.L.Devi, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:1/11/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM12/	RLA File :03/94/040/00182/AM12/	Lic.No/Date:0310632798 25.05.2011	Defer Date:02.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.			

2	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250	Defer

		25.05.2011	Date:02.08.2011
Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 02.08.2011.			

3	Case No.:3/11/81-ALC2/2011	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00072/AM12/	RLA File :31/83/040/00037/AM12/	Lic.No/Date:3110048377 01.06.2011	Defer Date:02.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.			

4	Case No.:4/11/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM12/	RLA File :05/23/040/00064/AM12/	Lic.No/Date:0510292308 01.06.2011	Defer Date:02.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.			

5	Case No.:5/11/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM12/	RLA File :05/23/040/00081/AM12/	Lic.No/Date:0510292480 02.06.2011	Defer Date:02.08.2011
	Decision : NC decided to transfer the case to NC-I as export item is auto part.			

6	Case No.:6/11/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM12/	RLA File :05/23/040/00093/AM12/	Lic.No/Date:0510292675 06.06.2011	Defer Date:02.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.			

7	Case No.:7/11/81-ALC2/2011	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM12/	RLA File :05/23/040/00088/AM12/	Lic.No/Date:0510292677 07.06.2011	Defer Date:02.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for			

forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.

8	Case No.:8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:11/81-ALC2/2011 14.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:02.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.			

SI No. 30

CASE NO. AR- 11	M/s Siemens Ltd., Mumbai.
Meeting No. 11/81	F.No. <u>01/81/050/252/AM10/DES-II</u>
Dated: 14.06.2011	Adv Authorisation No.:- .0310539877 dated 30.09.2009
	RLA F.No-03/95/040/390/AM10

Decision :NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 02.08.2011.

SI No. 31

CASE NO. AR- 12	M/s Welspun Gujrat Stahl Rohern Ltd
Meeting No. 11/81	F.No. 01/81/162/753/AM11/DES-II
Dated: 14.06.2011	Adv Authorisation No.:- . 3410022793 dated 26.11.2008
	RLA F.No-34/24/039/004/AM09

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.06.2011:-

1. Reason for the import of "Alloy Steel Slabs" for the manufacture and export of Carbon Steel SAW Pipes
2. Name of fuel (for fuel fired reheating furnace) with calorific value thereof.

The case stands deferred and to be relisted on 02.08.2011.

SI No. 32

CASE NO. AR- 13	M/s Welspun Gujrat Stahl Rohern Ltd..
Meeting No. 11/81	F.No. 01/81/162/754/AM11/DES-II
Dated: 14.06.2011	Adv Authorisation No.:- .3410021585 dated 11.06.2008
	RLA F.No-34/24/039/003/AM09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-

1. The following may be suffixed with the description of export product at Sl. No. 1:
“ OD 48" x 12.7 mm WT (Spiral) – qty 53000 mtrs. &
OD 40" x 12.7 mm WT (Spiral) – qty 5000 mtrs.”
2. The following may be suffixed with the description of export product at Sl. No. 2:
“ OD 48" x 22.22 mm WT (LSAW) – qty 64500 mtrs. ”
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 67100.73 MT. inclusive of 5% wastage after taking clue from SION C-1289.
4. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 263929.53 Kgs. after taking clue from SION C-1289.
5. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as 66645 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 55829 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 794900 Kgs inclusive of 5 % wastage.
8. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 56274 Kgs inclusive of 5 % wastage.
9. Quantities of import items at Sl.No. 7 may be allowed within 6% of fob value of exports after taking clue from SION C-1289.

R/A may take suitable consequential action accordingly

SI No. 33

CASE NO. AR- 14	M/s Welspun Gujrat Stahl Rohern Ltd..
Meeting No. 11/81	F.No. 01/81/50/237/AM10/DES-II
Dated: 14.06.2011	Adv Authorisation No.:- 3410024155 dated 12.05.2009
	RLA F.No-34/24/040/0014/AM10

1. **Decision :** The following may be suffixed with the description of export product at Sl. No. 1:

“ 114.3 x 7.1 – qty 54000 mtrs. .”

2. The following may be suffixed with the description of export product at Sl. No. 2:

“ 114.3 mm x 4.8 mm – qty 441700 mtrs. ”

3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1064.279 MT inclusive of 5% wastage after taking clue from SION C-593.
4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 6011.62 MT inclusive of 5% wastage after taking clue from SION C-1289.
5. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 18865 Kgs taking clue from SION C-1289.
6. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as applied for i.e 41375 Kgs taking clue from SION C-1289.
7. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as applied for i.e. 401074 Kgs taking clue from SION C-1289.
8. Quantities of import items at Sl.No. 6 may be allowed within 3 % of fob value of export product at Sl No.1 and 6% of fob value of export product at Sl. No. 2 after taking clue from SIONs C- 593 & C-1289 respectively.

R/A may take suitable consequential action accordingly
